

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI
Company Appeal (AT) (Ins) No. 204 of 2021

IN THE MATTER OF:

Vijisan Exports Pvt. Ltd.

...Appellant

Versus

Cimme Jewels Ltd. & Anr.

...Respondents

Present: -

For Appellant: Mr. Rudreshwar Singh, Mr. Saurabh Jain, Advocates.

For Respondents: Ms. Jvi Bharati and Ateepriya Bhatia, Advocates for R-2

Mr. Naren Shetu, Advocate for R.2 (Liquidator)

Mr. Ankit Sharma, Intervenor.

O R D E R

(Virtual Mode)

13.04.2021 Ld. Counsel for the Respondent Nos. 1 and 2 representing the Liquidator submits that he has filed the Reply Affidavit, which is taken on record.

Ld. Counsel for the Appellant seeks and is granted one-week time to file Rejoinder.

Ld. Counsel for the Intervenor representing SBI submits that he has filed an Application for intervention through e-filing. He is directed to file the same in physical form before the Registry and also provide the copy to other parties.

Ad-interim order to continue till next date of hearing.

Let the matter be fixed 'For Admission (After Notice)' on **29th April, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Kam.